## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 139/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2017

Name of the Company:

Invent Assets Securitisation & Reconstruction Pvt Ltd

V/s.

Shah Alloys Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

<u>Code</u>

5.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. CS Ashish C. Doshi PCS as Applicant legislar

2. CA Hira Park Property Community Commu

## **ORDER**

Learned PCS Mr. Ashish Doshi present for Financial Creditor/ Petitioner. Learned FCA Mr. Hiten Parikh present for Respondent.

Proof of service of copy of application on Respondent filed.

Learned FCA Mr. Hiten Parikh filed Memorandum of Appearance for Respondent.

List the matter on 09.11.2017 for objections of Respondent and for hearing before admission along with CP(IB) filed by Asset Reconstruction Company (India) Ltd against Shah Alloys Ltd.

MANORAMA KUMARI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 25th day of October, 2017.